में ऐसी बात है या नहीं और उसके अनुसार उन्होंने कोई तैयारी की है या नहीं की है ?

श्री विद्या चरण शुक्ल : अध्यक्ष महोदय, जब भी हम एटम बम की बात करते हैं तो उसमें एटमिक अस्त्र की बात भी होती है । बम का मतलब यही नहीं है कि वह हवा में डाला जाय । एटमिक अस्त्र वे है जिनमें न्यूक्लियर इनर्जी को काम में लाया जाता है । हम अपनी नीति पहले बता चुके हैं और उसमें सब सम्मिलित रहता है ।

श्री ओम् प्रकाश त्यागी : वह नीति बनी है या नहीं बनी है ? अध्यक्ष महोदय, साफ उत्तर दिलवाइए ।

श्री सभापति : उन्होंने कहा कि हमारी नीति में वह बात शामिल रहती है ।

SHRI BRAHMANANDA PANDA : Does the Government agree with the view expressed in the question that the twin threats from Pakistan and China are comming within three months ?

SHRI VIDYA CHARAN SHUKLA : No, Sir.

SHRI N. G. GORAY : The Minister said that it is a continuous process of remaining prepared to meet any contingency. But I would like to know whether the Government is in agreement with the opinion expressed in that Seminar that our response to the challenge was slow.

SHRI VIDYA CHARAN SHUKLA : There was no such opinion or consensus expressed in the Seminar.

FACILITIES TO MILITARY PERSONNEL KILLED AFTER CEASE-FIRE

*467. SHRI A. G. KULKARNI : will the Minister of DEFENCE be pleased to state :

(a) the number of military personnel posted in field areas or on border who were killed after the cease-fire;

(b) whether the widows and dependents of such personnel are also given the benefits given to war widows and dependents of the personnel killed in action ;

(c) whether Government have issued any instructions in this regard; if so, what are the details thereof;

(d) whether any cases have come to Government's notice where the widows and dependents of such personnel are being deprived of the benefits, such as pension, relaxation of age and educational qualifications for appointments in Government Departments ; and

(e) if so, what steps are being taken by Government to mitigate the hardships of the widows and the dependents of the military personnel who have been killed while defending the borders of the country ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) to (e) A statement is placed on the Table of the House.

STATEMENT

(a) 147 military personnel posted in field areas or on border have been killed after the cease-fire.

(b) and (c) The widows and dependents of such of them as have been killed in action are eligible for the benefits admissible in respect of battle casualties. Such cases are already covered under the Government orders issued on 24th February 1972, a copy of which was placed on the Table of the Sabha along with the reply to Unstarred Question No. 4 on 14th March 1972.

(d) and (e) No specific case has come to the Government's notice where the widows and dependents of such personnel are being deprived of the benefits admissible to them.

SHRI A. G. KULKARNI : May I know whether the Government is aware of the fact that in the implementation of the Government order, a very positive attitude has not been taken by the Department of Personnel and other Civil Ministries for giving some minor relaxations particularly in respect of age, qualification of the widows, etc. ?

Similarly, may I also know whether it is a fact that this concession will be extended to the BSF and other para-military forces employed by the Government ? And particularly in such cases of widows where they have been allotted Government tenements, those tenements have to be vacated. May I know whether the Government will take a sympathetic attitude and extend a reasonable period to find alternative accommodation so that the widows will not be stranded ?

SHRI JAGJIVAN RAM : While raising these questions about the widows and the dependents of the officers or personnel killed in the war, the House should remember the scale of pension that has been sanctioned by the Government. The scale of pension that has been sanctioned takes care fully of the widows and the dependents so that they can live in comparable material comfort and whatever extra is possible is being done in addition to that. And in spite of all that, we are making efforts to find employment for them because even after the satisfaction of all the requirements, one cannot remain idle. So, the effort towards employment is not out of any need for their material comfort but for the need of providing them with employment. All the benefits that have been given to the Armed Forces are applicable to the other para-military forces.

SHRI A. G. KULKARNI : I particularly asked about the tenements allotted to the widows being asked to be vacated. You can reply again.

SHRI JAGJIVAN RAM : I can reply because we are giving them so much pension that they can take care of themselves. We have provided them with accommodation for a temporary period as members of separated families. But the pension is adequate so that thay can take houses on rent and live.

SHRI A. G. KULKARNI : My second question is about the military personnel. The Government has given adequate compensation, adequate sympathies have been shown. But, Sir, I want to draw the attention of the Minister of Defence that at the State level particularly about the parents of the persons who have been killed in action or their widows, the benefits which are to be implemented take a very long delay. For that purpose, may I request him to address personally the Chief Ministers to create a separate Department so that it will create a goodwill because I have my own experience and I have seen one of these persons whose sons have been killed in the Ganganagar area. The father of the person is to retire in the month of June. I approached the Railway Ministry where he was employed whether at least they can give him extension or alternative accommodation. But the State Government as well as the Railway Ministary were not much helpful. So I want to draw your attention. I am not finding fault with the Government. But the State Governments have to be alerted in this connection.

SHRI JAGJIVAN RAM : Again I will repeat what I have said in preface to the previous answer. The pension that we are giving them is adequate. In spite of all that, we have asked the State Governments to be helpful as far as possible.

SHRI VEERENDRA PATIL : May I know whether the Government of India has issued instructions to the State Governments to reserve a certain percentage of Government cultivable land for them and whether the Government of India is receiving any periodical report in this respect ?

SHRI VIDYA CHARAN SHUKLA: There are regular procedures laid down for it, not only for the people who have lost their lives in the hostilities but also for such people who retire form active service and who are put in the reserve list. And as the hon. Member knows, there are State level bodies who take care of these things. There were certain complaints that these bodies were not very active or vigilant. We have taken steps to activise these bodies so that the scheme of the Government can be properly implemented in this regard.

श्री नागेश्वर प्रसाद शाही : श्रीमन, सिविल ला में ऐसी व्यवस्था है कि जो व्यक्ति सेना में हों उनके खिलाफ अगर मुकदमा हो तो उनके आदेश और सम्मान सेना के माध्यम से तालमेल हों और अगर नहीं होते तो मुकदमे की कार्यवाही रोक दी जाय, लेकिन व्यवहार मे देखा जाता है कि सैनिक और सेना अधिकारियों के विरुद्ध जो लोग गांव में रहते है और गरीब हैसियत के होते है उनके खिलाफ जो रेवेन्यू मुकदमें होते है . . .

श्री सभापति : यह दूसरा सवाल है ।

श्री नागेश्वर प्रसाद शाही : मैं उसी पर आ रहा हूँ । वह मुकदमें बिना कोई लिहाज के उनके खिलाफ फैसल कर दिये जाते हैं और उसके कारण उनकी विधवाओं को, बच्चों को और उनके घरवालों को बेहद परेशानी होती है। तो क्या मंत्री महोदय कोई ऐसी व्यवस्था सोचेंगे कि जिसके अनुसार अगर उन सैनिकों के खिलाफ या उनकी विधवाओं के खिलाफ उनकी गैरहाजरी में कोई ऐसा अन्यायपूर्ण फैसला हो तो वह रद्द समझा जाय, इस तरह का कोई कानून लाने का

या उसमें संशोधन करने का विचार है सरकार का ताकि सैनिकों और उनके परिवारों को कुछ राहत मिले ?

श्री जगजीवन राम : यह प्रश्न इस सवाल से पैदा नहीं होता इसलिए इसके लिए नोटिस की आवश्यकता है ।

SHRI VEERENDRA PATIL : My question was not answered properly. What I wanted to know was whether the Government of India has issued instructions to the State Governments to reserve certain percentage of government cultivable waste land that is in their possession because whatever government land is there is going to be distributed very shortly. They have created organisations also for that purpose. What is the policy of the Government with regard to the distribution of government cultivable waste land, whether they want a certain percentage of that waste land to be earmarked for the ex-military personnel ? What is the policy, and if the policy is accepted, whether they have issued instructions to the State Governments because with my little experience what I know is although the allotment is there on the paper the actual possession is somebody else's. The State Governments have not done anything to put these ex-military servicemen in possession of those lands although the allotment order is there. What I wanted to know whether they are doing any periodical review of their policy.

SHRI JAGJIVAN RAM : Matter of policy is not discussed during question hour.

SHRI VIDYA CHARAN SHUKLA : If the hon'ble Member wants a specific reply let him give notice and we shall give all the information about it.

SHRI VEERENDRA PATIL : What is the policy of the Government of India, whether they want the State Governments to reserve certain percentage of land to ex-military personnel ?

SHRI VIDYA CHARAN SHUKLA : I have already indicated that scheme under which the State Governments do allot cultivable land to the ex-servicemen. Now the question is regardidg people whose families have suffered in the recent conflict after the cease-fire. In this respect I say if the hon'ble Member gives me enough notice we shall collect all the information from the State Governments.

SHRI VEERENDRA PATIL : There is no uniform policy with regard to this. What I want to know is what is the policy of the Government of India. I do not know what the State Governments are doing. If you leave it to their discretion they may not do anything.

SHRI VIDYA CHARAN SHUKLA : During question hour matters of policy are not raised nor are they answered. However, if the hon'ble Member insists upon knowing our policy about it, if you permit and the question is admitted regarding this, we will definitely give all the information to the House. But, as I said, generally questions of policy are not raised during question hour.

डा० भाई महावीर : श्रीमन्, युद्ध में बलि हुए जवानों और अफसरों की विधवाओं और दूसरे आश्रितों के लिए गवर्नमेंट की नौकरी में उनको लेने के वक्त जो शिक्षा की योग्यता या आयु की शर्तें हैं उनके अन्दर कितना रिलेक्सेशन किया जाता है और जो ऐसे जवान किन्हीं एक्सीडेंट्स में मर जाते हैं जबकि वे बार्डर की ड्यूटी पर हों, लेकिन वे एक्सीडेंटस सिविलियन हों तो उनके लिए किसी तरह की कानूनी और वित्तीय सहायता सरकार की तरफ से देने की नीति है या नहीं उनके आश्रितों को ?

श्री विद्या चरण शुक्ल : अध्यक्ष महोदय : जहाँ तक माननीय सदस्य के प्रश्न के दूसरे भाग का प्रश्न है, उसमें कभी-कभी इस बारे में बड़ी कठिनाई होती है इस बात को तय करने में । अभी हमारी जल सेना के एक अधिकारी के साथ ऐसा ही एक्सीडेंट हुआ उसमें यह बात निश्चित करना मुश्किल है कि उनकी जो मृत्यु हुई वह किस कारण से हुई । अभी जो काम कर रहे हैं सीज फायर की देखभाल करने में उसके संबंध में हुई या दूसरे ढंग से, इसके बारे में जो अधिकारी हैं, उनमें बड़ा मतभेद है । तो इस तरह के कई प्रश्न उठते है जिनमें दिक्कत मालूम होती है । जो अधिकारी होते हैं, जो परिस्थिति होती है उसको देखते हुए हम निर्णय करते है कि जो हमारी नीति है कि युद्ध विराम के बाद भी जो लोगों की इस तरह से मृत्यु होती है उसमें यह चीज आती है या उसको सिविलियन एक्सीडेंट मानकर क्या हम उसको छोड़ सकते हैं । तो

हर एक दुर्घटना के बारे में इस तरह से सोच विचार कर के निर्णय लिया जाता है और अक्सर युनिट फार्मेशन या वहाँ के जो स्थानीय अधिकारी हैं, वहाँ पर जो मौजूद रहते हैं, उनकी सिफारिश पर इस पर निर्णय ले लेते हैं ।

जहाँ तक इनके पहले प्रश्न का सवाल है मैं समझता हूँ कि इस तरह की कुछ सुविधायें हमारे लोगों को दी गई है और उन सुविधाओं का जो विवरण है वह मेरे पास उपलब्ध नहीं है, माननीय सदस्य यदि अलग से प्रश्न पूछे तो मै पूरा विवरण सदन के सामने रख दूंगा ।

डा० भाई महावीर . श्रीमन्, उन्होंने जो कहा कि परिस्थिति को देखकर और उसके जो स्थानीय अधिकारी सिफारिश करते है उसपर करते हैं लेकिन मैंने जानना चाहा था कि नीति क्या है । यदि कोई व्यक्ति अपनी ड्यूटी के निभाने में आहत हुआ है तो आप उसको सुविधा देंगे या किसी और सिलसिले में एक्सीडेंट में शिकार हो गया तो नही देंगे, क्या यह नीति है या वहाँ तथ्यों के अनुसार एक व्यक्ति पर लागू करते है । और, महोदय, जो आपने बाद में बताया तो यह सवाल किया था कि शर्तों में कोई रिलैक्सेशन है या नही ।

श्री सभापति : जिस सवाल का जवाब नही आया उतना ही पूछिये ।

डा० भाई महावीर : दूसरे का भी जवाब नही आया क्योंकि इस प्रश्न के पार्ट (बी) में बेनिफिट्स टु विडोज, वार विडोज, एण्ड डिपेंडेंट्स है, इसमें बेनिफिट्स का है, तो उनके इम्पलीमेंटेशन के लिये कोई रिलैक्सेशन है या नही सरकारी शर्तों में, यह तो वह बतायें ।

MR. CHAIRMAN : Will you like to add anything ?

श्री जगजीवन राम : मैं उनके पहले प्रश्न का बता दूं । यह जितनी सुविधा दी गई है यह तो वार कैजुअल्टीज के लिए है और वार कैजुअल्टीज अभी भी चल रही है, सीज-फायर लाइन पर जो भी घटनाएँ होती है दुश्मन के कारण से वह तो उसी तरह से समझी जायगी कि जो वार कैजुअल्टी है लेकिन दूसरी वजह से जो होती हैं उनके लिये दूसरी सुविधाये है, ये सुविधायें नहीं हैं । इनके लिये कुछ तो सुविधा उम्र के सम्बन्ध मे दी गई है नौकरी के बारे में । शिक्षा के सम्बन्ध में कुछ रिलैक्सेशन है कि नहीं, मैं अभी नहीं कह सकता ।

SHRI K.P. SUBRAMANIA MENON : May I know from the Government whether these concessions which are now being allowed to the dependants and war widows of regular Defence Service personnel are also allowed to forces such as the Border Security Force and the Territorial Army which have been operating on the border ?

SHRI JAGJIVAN RAM : I have said in reply to a previous supplementary that the benefits which have been given to the Armed Forces have been extended to all the para-military forces of the Defence Services.

श्रीमती सविता बहिन : यह तो अध्यक्ष महोदय, खुशी की बात है कि अब वार विडोज को, वार से अफेक्टेड फेमेलीज को बहुत सुविधायें दी गई। संतोष की, खुशी की, एप्रिसियेशन की बात है। लेकिन मैं आपके जरिये माननीय मिनिस्टर महोदय से जानना चाहती हूं कि जो फैसिलिटीज वह वार विडोज को देते हैं तो अक्सर केसेज ऐसे आते हैं जिनमें कि पेरेंट्स का इकलौता बेटा शहीद हुआ होता है बार्डर पर और उसकी पत्नी पेरेंट्स को छोड़ कर के चली जाती है या जाना चाहती है, लेकिन हमारे यहां सुविधायें केवल पत्नी को और उसके जरिये से पेरेन्ट्स को दी जाती है, तो जो शहीद हुये नौजवानों के, जवानों के, फौजियों के पेरेंट्स हैं, उनकी क्या परिस्थिति होती है, कुछ इसके ऊपर भी तहकीकात करते हैं कि उनको भी फैसिलिटीज का कुछ हिस्सा मिलता है या नही । इस तरह के बहुत केसेज आ रहे हैं । माननीय मिनिस्टर साहब इस तरफ कुछ सोच रहे हैं या कुछ कर रहे हैं कि विडोज और उसके पेरेंट्स दोनों को सुविधा दी जा सके ! तो इसके बारे में मै कुछ जानना चाहती हूं ।

श्री जगजीवनराम : यह कठिनाई मेरे सामने भी है । जहा तक जवानों का सम्बन्ध है, जवानों की पत्नियों के नाम में भी अगर पेंशन मिलती है तो वह तो परिवार का गुजारा कर लेती हैं लेकिन यह कठिनाई अफसरों के मामले में अधिक आई है।

हम पेंशन उसी को देते हैं जिसके बारे में अफसर या जवान ने कहा था कि यह हमारे नेक्स्ट् आफ किन हैं,जहाँ पर उन्होंने अपनी पत्नियों को बताया था पेंशन जायज तौर पर कानूनी तरीके से उसी को देनी पड़ती है। इस तरह की घटनायें नजर में आई है कि पत्नियों को पेंशन की और और सुविधायें मिल गई और माता-पिता को उसका कुछ भी नहीं मिल पाया। कुछ माता-पिताओं की तरफ से हमारे पास इस तरह के आवेदन भी आए हैं कि हमारा इकलौता बेटा चला गया, हमारा वह आधार था, पत्नी को तुमने सब कुछ दे दिया वह तो ले दे के अपने पिता के घर चली गई। यह अधिकांश में अफसरों की पत्नियों के संबंध में है, जवानों की पत्नियां अपने सास-ससुरों की सम्भाल करती हैं--यह अक्सर देखने में आया है। तो मैं कानूनी तौर से इसकी जाच करवा रहा हूं जहा कुछ कठिन केस आए हैं वहा किसी न किसी फ़ंड से हमने माता-पिता को मदद कर दिया लेकिन कानूनी तरीके से जांच करवा रहे हैं कि हम उनके लिए क्या करवा सकते है।

श्रीमती लक्ष्मी कुमारी चूंडावत : जवानों की पत्नियां जब विधवा होती हैं तो कई दफा देखने में आया है वे दूसरी शादी कर लेती हैं, उस हालत में जवानों के मा-बापों को सहायता मिलनी चाहिए। इस पर भी कभी आपने विचार किया है या नहीं ?

श्री जगजीवन राम : ऐसे केसेज हैं–इसको मैं रोकना नही चाहता और मैं बढ़ाना चाहता हूं क्योंकि इसको मैं एक सामाजिक सुधार की तरह से मानता हूं। अभी तक जो हमारी सेना में रस्म था कि अगर जवान की विधवा पत्नी उसके भाई के साथ शादी कर ले तो उसका मतलब होता था कि परिवार में ही रहती थी। इसलिए उसको पूरी पेंशन मिलती रहती थी। यह आफिसरों के लिए लागू नहीं था। हमने इसको अब आफिसरों के लिए भी लागू कर दिया है और मैं अब यह विचार कर रहा हूं कि अगर वे बाहर भी शादी कर लें तो पेन्शन का कुछ हिस्सा उनको मिले और बाहर भी चली जाए तो यह बता देना चाहता हूं कि अगर ना-बालिग बच्चे रहते हैं तो उनको मदद मिलती रहती है।

श्री पंढरीनाथ सीतारामजी पाटील : मैं मंत्री महोदय से यह विनती करना चाहता हूं कि अगर कोई विधवा स्त्री ऐसी हो कि उसने दूसरी शादी कर ली हो, जवान के चले जाने के बाद या मरने के बाद, तो उसको किसी तरह की पेन्सन नहीं मिलनी चाहिए, बल्कि उसके बालबच्चों को और जवान के मां-बाप को पैसा मिलना चाहिए।

श्री जगजीवन राम : मैंने बताया कि उसके नाबालिग बच्चों को दिया जाता है।

VACANCIES IN RESERVE BANK OF INDIA

*468. DR. BHAI MAHAVIR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there is a large number of posts which are vacant in Reserve Bank of India;

(b) what is the number of vacancies in the grade of Graduate Clerks;

(c) whether it is a fact that thousands of Graduates have sought applications for appointments in the New Delhi Branch of the Reserve Bank of India;

(d) if so, what is the number of posts and the number of application forms issued; and

(e) what is the method for selection and by when the posts are likely to be filled ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (e) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) The information for all the offices of R. B. I. is being collected and will be laid on the Table of the House.

(c) Yes, Sir. About 22,000 applications are reported to have been received in the New Delhi Office of the Reserve Bank of India.

(d) For the 50 vacancies of Graduate Clerks in the New Delhi office of the Reserve Bank of India, of which 10 are purely temporary, 38,000 application forms were issued by the Reserve Bank of India Office, New Delhi.

(e) The selection of candidates is based on a written test and an interview. At periodical intervals, Bank Offices prepare waiting lists for Class III posts and make appointments from these lists as and when vacancies arise. For the preparation of the waiting lists, applications are invited through advertisements and the Central and Local Employ-